

HCC No. 42/2024

**HIGH COURT OF KARNATAKA,  
BENGALURU – 560 001  
DATED: 28<sup>th</sup> OCTOBER 2024.**

**CORRIGENDUM / ADDENDUM**

The High Court of Karnataka, Bengaluru vide Tender Notification No. HCK/2024-25/IND0030 dated 04.10.2024 had called for tender towards procurement of Solar Power Backup Equipments in 60 Court Complexes in the State Judiciary under Phase-III of e-Courts Project for the Financial Year 2024-25.

The last date fixed for uploading tender on 04.11.2024 at 4.00 PM is hereby extended with corrigendum / Addendum upto 08.11.2024 at 4.00 PM. For more details visit <https://kppp.karnataka.gov.in/#/portal/searchTender/live> website.

Sd/-

**(N.G.DINESH)  
REGISTRAR (COMPUTERS) AND  
TENDER INVITING AND ACCEPTING  
AUTHORITY, HIGH COURT OF  
KARNATAKA, BENGALURU**

**Flag-A**

**Corrigendum/Addendum for Design, Supply, Installation, Netmetering, Testing and Commissioning of 10kWp Capacity Rooftop Solar PV Power Plant (Hybrid Interactive Grid Tied with Battery Bank) with Ten years Comprehensive Warranty in 60 Court Complexes of the District Judiciary in the State of Karnataka**

**Tender No.: HCK/2024-25/IND0030**

<b>Sl.No.</b>	<b>RFP Clause No.</b>	<b>Clause/Specification</b>	<b>Specification/Corrigendum shall be read as</b>
1	RFP Clause 3.1	<b>Annual Turnover:</b> The Bidder should have an annual turnover of minimum average of 10Cr in the last three Financial years 2021-22, 2022-23, and 2023-24. Turnover Information along with documentary evidence in support shall be furnished as Annexure-1 – Financial Status. The turnover information shall be furnished with Chartered Accountant certificate only	Shall be refer modified " <b>Annual Turnover: The Bidder should have an annual turnover of minimum average of 7Cr in the last three Financial years 2021-22, 2022-23, and 2023-24. Turnover Information along with documentary evidence in support shall be furnished as Annexure-1 – Financial Status. The turnover information shall be furnished with Chartered Accountant certificate only</b> "
2	RFP Clause 3.2	<b>Past Experience:</b> The bidder should have executed supply and installation of UPS/Rooftop Solar PV Power Plant of min 10Cr in value in a single or multiple orders during the last 3 years.	Shall be refer modified " <b>Past Experience: The bidder/OEM should have executed supply and installation of UPS/Rooftop Solar PV Power Plant of min 10Cr in value in a single or multiple orders during the last 3 years.</b> "
3	RFP Clause 3.26	<b>The Company Should be an ISO 9000 &amp; 14001 Certified</b> - proof to be submitted.	Shall be read as " <b>This PQ Clause is removed due to repetition in RFP PQ Clause 3.11 and 3.26 and also wrongly mentioned 140001 certificate which is not relevant to Solar Project</b> "
4	RFP Clause 5.10 (Addendum)	<b>Shortfall in Sanction Load below 10 KwP</b>	Shall be read as " <b>For project sites where the sanctioned load is below 10 KwP, the successful bidder shall increase the sanctioned load to 10 KwP. To effect this increase, the bidder shall pay nominal charges to respective ESCOMs and The bidder shall submit the updated sanctioned load details and proof of payment to High Court along with their invoice.</b>  <b>This addendum forms part of the original agreement and shall be binding on both parties.</b> "